

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA No.650/91.

Dt. of Decision:5-7-91

1. B.Bala Ratnam  
2. G.Srinivas  
3. N.Shashi Kumar

....Applicants

Vs.

1. The Regional Provident Fund Commissioner,  
Barkatpura, Hyderabad, Andhra Pradesh.  
2. The District Employment Officer,  
RR District, Hyderabad.

....Respondents

Counsel for the Applicants : Shri D.P.Kali

Counsel for the Respondents : Shri G.Parameshwara Rao,  
SC for Respondent No.1  
Shri D.Pandu Ranga Reddy,  
spl. counsel for AP State

CORAM:

THE HON'BLE JUSTICE SHRI KAMALESHWAR NATH : VICE-CHAIRMAN

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (ADMINISTRATIVE)

(Order of the Division Bench delivered by  
Hon'ble Justice Shri Kamleshwar Nath, VC)

We have heard Shri D.P.Kali, learned counsel  
for the applicants; the application is opposed by Shri  
and  
G.Parameshwar Rao, Shri D.Pandu Ranga Reddy, learned standing  
counsel for the Respondents 1 and 2 respectively. The  
Regional Provident Fund Commissioner, Andhra Pradesh is  
stated to be conducting a written test for selections to  
the post of Typist-cum-Clerk on 7-7-91. The District

Employment Officer, RR District, (Respondent No.2) had not sponsored the names of the three applicants in this petition. The applicants' grievance is that on the rolls of the Employment Exchange they are seniors to several others whose names have been sponsored by the 2nd Respondent for the said examination, name of one Shri Kishan Singh is mentioned in para-4 (iv) in this context. The learned standing counsel states that the requisition was sent to the Employment Exchange (2nd Respondent) on 7-3-91. The Employment Exchange eligible sent the list of persons sponsored by them on 24-4-91. This application was filed on 2-7-91.

2. The question whether or not the District Employment Officer should have sponsored the names of the applicants rests upon a number of factors, the number of vacancies to be filled, the number of persons to be sponsored for each vacancy, the category to which the applicants belong. The petition does not carry the relevant facts on these matters. We have invited the learned counsel for the applicant to produce the Employment Registration Cards of the applicants. He has shown a couple of cards. We do not find that these cards are in the Register of the Employment Exchange. In any case the examination is going to be held on 8-7-91 and it is too late to approach the court. Having regard to the facts, the application has no

merits. We accordingly dismiss the same. In case the examination is post-pone, as the learned counsel for the applicants apprehends, the applicants are at liberty to approach the court well in time. No order as to costs.

*GN*  
(Kamleshwar Nath)  
Vice-Chairman

*R.Balasubramanian*  
(R.Balasubramanian)  
Member (A)

Dated: 5th July, 1991.

Dictated in Open Court. Deputy Registrar (A)

To avl/

1. The Regional Provident Fund Commissioner,  
Barkatpura, Hyderabad A.P.,
2. The District Employment Officer, RR District, Hyderabad.
3. One copy to Mr.D.P.Kali, Advocate  
2-2-1164/15/B, Tilaknagar, Hyderabad.
4. One copy to Mr.G.Parameshwara Rao, SC for R.I. CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State.
6. One copy spare.

pvm

15/7/91  
J.S.

Ans  
15/7

(3)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. Kamalakshwa Nath, v.c.

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 5 - 7 - 1991

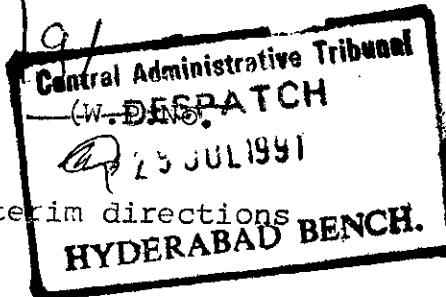
ORDER / JUDGMENT

M.A./R.A./C.A. No.

in

D.A. No. 650/9/

T.A. No.



Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

*[Handwritten signature]*  
15/7/91